

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 9582/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in WP No. 6212/2022 passed by the High Court of Judicature at Bombay)

BHAGWAN PANDURANG KHEDEKAR & ANR.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 94212/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 98656/2024 - EXEMPTION FROM FILING O.T., IA No. 94215/2023 - EXEMPTION FROM FILING O.T. and IA No. 98654/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Suhaskumar Kadam, Adv.  
M/s. Black & White Solicitors, AOR

For Respondent(s) Mr. Sunil Fernandes, Sr. Adv.  
Ms. Nupur Kumar, AOR  
Ms. Diksha Dadu, Adv.

Mr. Shashibhushan P. Adgaonkar, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

We are not inclined to interfere with the impugned judgment and, hence, the special leave petition is dismissed.

Pending applications, if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR